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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 11652/2019

COURT ON ITS OWN MOTION

..... Petitioner

Through: None.

Versus

UNION OF INDIA & ORS

..... Respondents

Through: Ms.Rajdipa Behura, Adv. with  
Ms.Philomon Kani, Adv. for applicants in  
C.M.Nos.49267 and 49269 of 2019

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

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**29.01.2021**

1. This Court has taken *suo motu* cognizance of an incident at Tis Hazari Court Complex, New Delhi. Vide our order dated 3<sup>rd</sup> November, 2019, a Commission was constituted for conducting an inquiry into the incident. Detailed orders have already been passed by this Court on 3<sup>rd</sup> November, 2019 and 16<sup>th</sup> December, 2019.
2. The inquiry as per our orders is going on. As per the communication dated 17<sup>th</sup> December, 2020, received from Justice (Retd.) S.P.Garg, 178 witnesses have been examined. However, several witnesses are yet to be examined.
3. Vide our earlier order dated 1<sup>st</sup> June, 2020, the term of the inquiry was extended up to 31<sup>st</sup> December, 2020.
4. As the inquiry is under progress and several witnesses are yet to be examined and also looking to the lockdown period from March, 2020

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onwards and the pandemic situation due to Covid-19, we hereby extend the term of the Inquiry Commission upto 31<sup>st</sup> December, 2021.

5. The report of the Inquiry Commission shall be placed on record after completion of the inquiry.

6. A copy of this order be sent to the Inquiry Commission as also to the other parties in the matter.

**CHIEF JUSTICE**

**JYOTI SINGH, J**

**JANUARY 29, 2021**

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